

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.101**

IB-687/(ND)/2022

**IN THE MATTER OF:**

Yatin Jindal

.....APPLICANT/PETITIONER

**Versus**

Pomegranate Coaters (P) Ltd

.....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC, 2016

**Order delivered on 27.09.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS  
MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Mr. Deepak Kumar Garg, Advocate

For the Respondent :

**ORDER**

Heard Mr. Deepak Kumar Garg, Ld. Counsel appearing for the Financial Creditor.

The present Application has been filed under Section 7 of IBC, 2016 by Mr. Yatin jindal, who is an erstwhile Director and Personal Guarantor of the Corporate Debtor.

The petitioner is directed to file an affidavit within two weeks indicating therein the period during which he was the Director of the Corporate Debtor and a Shareholder in the Corporate Debtor Company within two weeks.

List the matter on 31.10.2022.



**(DR. BINOD KUMAR SINHA)  
MEMBER (TECHNICAL)**



**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Surjit